

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

No. Of Adjournment : 1

COURT NO. : 1

18.09.2019

O.A./260/600/2019

R K PRUSTY  
-V/S-  
D/O POST

ITEM NO:7

FOR APPLICANTS(S) Adv. : Mr. L. Bhuyan

FOR RESPONDENTS(S) Adv.: Mr. P. K. Mohanty

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and Mr. P. K. Mohanty, Ld. Counsel who had entered appearance on behalf of the respondents in this case. Registry is directed to reflect the name of Mr. P. K. Mohanty, as the counsel for the respondents in future cause list.</p> <p>Ld. Counsel for the applicant submitted that the grievance of the applicant is that he was deputed to APS on 07.11.2006 (Annexure-A/1) about of 13 years ago and he is continuing there since then and he has submitted a representation on 16.03.2019(Annexure-A/6 series) addressed to the respondent No.4/competent authority for reverting to his Parent Department. Till date no decision has been taken by the respondent no.4 on the said representation in the matter and stated by L. Counsel for the applicant. He further submits that the grievance of the applicant would be redressed if a direction is given to the respondents to dispose of the pending representation in a time bound manner.</p> <p>Ld. Counsel for the respondents submitted that he does not have any information from the department about the present status of representation of the applicant is pending or not.</p>

In view of the above submissions, the OA is disposed of at this stage with a direction to the respondent No.4/competent authority to consider the representation dated 04.09.2018 and 16.03.2019(Annexure-A/6 series) filed by the applicant for reversion to his Parent Department and dispose of the same as per the provisions of law and communicate the decision by a speaking order to the applicant within a period of two month sfrom the date of a receipt of a copy of this order. It is made clear that we have not expressed any opinion on the merit of the case. OA accordingly stands disposed of.

Copy of this order be given to Ld. Counsels for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

pms